

HOME AFFAIRS (SHRI P. CHIDAMBARAM): I understand that during the course of the day, after getting your permission, the Home Minister will make a statement.

[Translation]

SHRI PRATAP BHANU SHARMA (Vidisha): Mr. Speaker, Sir, last Friday, when we had raised a point that there is a controversy on the interview given by the member of a Janata Dal on a Channel of Third World Broadcasting Corporation in America and a prediction had been made by a Pakistani astrologer regarding the assassination of our Prime Minister, you had given the assurance that appropriate security arrangements would be made and hon. Prime Minister would be directed to make a statement in this regard. Secondly, you had also stated that notice could be given under a rule. I would like to bring it to your kind notice that I have already given a notice under rule 193. Now, what is your direction in this regard. Will you allow a discussion on it or direct the Home Minister to make a statement on it or to get it investigated?

MR. SPEAKER: I have taken immediate action on your notice.

[English]

I have written for information to the Minister in-charge and then I will decide upon it.

[Translation]

SHRI VIRDHI CHANDRA JAIN (Barmer): Mr. Speaker, Sir, yesterday, I visited my constituency i.e. Barmer and Jaisalmer. The Chief Minister of Rajasthan, Shri Shiv Charan Mathur was also with me. A serious situation has developed in the western desert area of Rajasthan because of the acute shortage of drinking water. This situation has arisen because of the failure of monsoon and crops are also getting destroyed which is a matter of great concern. Our Chief Minister has sent a representation to the Minister of Agriculture in this regard, intimating him that unless and until Central

Government provides sufficient assistance, Rajasthan Government alone cannot cope up with the situation. Therefore, we made a request for the central assistance.

MR. SPEAKER: It is correct, there is a great problem of drinking water. The water level of wells is also going down in absence of rains. I have also returned from these areas only yesterday.

SHRI HARISH RAWAT: It is already being discussed in the House.

MR. SPEAKER: I have listened to you.

[English]

SHRI UTTAM RATHOD (Hingoli): Sir, I have given a notice for Half-an-Hour discussion regarding the release of cotton export quota by CCI in favour of private traders. So far it has not been taken up.

MR. SPEAKER: We shall see.

11.17 hrs.

PAPERS LAID ON THE TABLE

[English]

**Notification under All India Services Act and Border Security Force (Seniority, Promotions and Superannuation of Offices) Amendment Rules, 1989**

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): I beg to lay on the Table—

(1) A copy each of the following Notification (Hindi and English versions) under subsection (2) of section 3 of the All India Services Act, 1951:—

(i) The Indian Administrative Service (Probation) Amendment

Rules, 1989 published in Notification No. 638 (E) in Gazette of India dated the 23rd June, 1989.

- (ii) The Indian Police Service (Probation) Amendment Rules, 1989 published in Notification No. G.S.R. 639 (E) in Gazette of India dated the 23rd June, 1989.
  - (iii) The All India Services (Study Leave) Amendment Regulations, 1989 published in Notification No. G.S.R. 658 (E) in Gazette of India dated the 30th June, 1989.
  - (iv) The Indian Administrative Service (Appointment by Promotion) Third Amendment Regulations, 1989 published in Notification No. G.S.R. 729 (E) in Gazette of India dated the 1st August, 1989. [Placed in Library. See No. LT—8265/89]
- (2) A copy of the Border Security Force (Seniority, Promotion and Superannuation of Officers) Amendment Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 416 (E) in Gazette of India dated the 17th June, 1989, under sub-section (3) of section 141 of the Border Security Act, 1968. [Placed in Library. See No. LT—8266/89]

**Annual Report and Review on National Federation of Industrial Cooperatives Ltd., New Delhi and a statement re. delay in laying these papers**

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of

the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1986-87 together with Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1986-87.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT—8267/89]

11.18 hrs.

**WORKING JOURNALISTS AND OTHER NEWSPAPER EMPLOYEES (CONDITIONS OF SERVICE) AND MISCELLANEOUS PROVISIONS (AMENDMENT) BILL\***

[English]

THE MINISTER OF LABOUR (SHRI BINDESHWARI DUBEY): Sir, I beg to move for leave to introduce a Bill further to amend the Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955.

MR. SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955.”

*The motion was adopted*

SHRI BINDESHWARI DUBEY: Sir, I introduce the Bill.